# Dated 21-1-1987

The applicant has preferred a Review Petrilion No 4/86 in OA 10/86 against the order passed by this Tribunal on 14-11-86.

Respondent Advocate M. P.M.
Prodham has requested for time.
We adjourn the case to 2-2-87!
Tot admission of the Review Petilion.

Molice of this date need not be given to any of the party



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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

#### Original Application No.170/86.

Shri P.Y. Laturker, H.No.5-2-97 to 102, Jambagh Wakilwadi, Hyderabad - Deccan, Andhra Pradesh.

. Applicant.

V/s.

Inspecting Assistant Commissioner of Income-tax, Nasik Range, Nasik.

. Respondent.

Coram: Vice-Chairman, B.C. Gadgil, Member(A), J.G. Rajadhyaksha.

#### Appearances:

Shri R.R. Mukhedkar, Advocate for the Applicant.

Tribunal's Order:
(Per Vice-Chairman, B.C. Gadgil)

Dated : 14-11-1986.

The applicant, working as Lower Division Clerk in the Income-tax office at Nasik, has filed this application making a grievance about his removal from service. The impugned order of removal from service was passed on 11.10.66. That order was preceded by a departmental enquiry. The applicant preferred an appeal. It was dismissed on 4-8-71 (vide page 15 of the compilation). The applicant has now filed this present application challenging the said removal from service and also the dismissal of appeal. This application is fixed for admission to-day. We have heard Shri R.R. Mukhedkar, Advocate for the applicant. He contended that the application may be entertained and on merits the finding be recorded that the impugned order of removal from service was not warranted. There is, however, a preliminary hurdle which would come in the way of admitting this